

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS
IA 91/2007 in CIVIL APPEAL NO. 2335 OF 2006

OSWAL WOOLLEN MILLS LTD.

Appellant (s)

VERSUS

PUNJAB STATE ELECTRICITY BOARD & ANR.

Respondent(s)

(for clarification of the judgment dated 28.4.2006 and office report)

Date: 08/10/2007 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE H.S. BEDI

For Appellant(s) Mr. Neeraj Kumar Jain, Adv.
Mr. Sandeep Chaturvedi, Adv.
Mr. U.S. Prasad, Adv.

For Respondent(s) Ms. Ruchi Gaur Narula, Adv.
Mr. Samir Bhatnagar, Adv.
Ms. Ruchi Kohli, Adv.
Mr. Rajiv Nanda, Adv.

UPON hearing counsel the Court made the following
ORDER

We are not inclined to grant any further adjournment to
the respondent.

Put up for final disposal after two weeks.

Additional documents, if any, be filed in the meantime.

(Pardeep Kumar) (Pushap Lata Bhardwaj)
Court Master Court Master